

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2411
ANSWERED ON:06.03.2003
REGISTERED CABLE OPERATORS
PUSHPDAN SHAMBHUDAN GADHAVI

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of cable operators registered in the country particularly in Gujarat under the Cable Doordarshan Network (Regulation) Act, 1995 as on date, State-wise;
- (b) the number of cases recorded in violation of this Act in the country till date, State-wise; and
- (c) the action taken against the cable operators found guilty?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAVI SHANKAR PRASAD)

(a) to (c): Under the provisions of the Cable Television Networks (Regulation) Act, 1995, all cable operators are required to register themselves with the Head Post Masters of their areas of operation. The Act provides for Authorised Officers, which include, District Magistrate, Sub-Divisional Magistrate and Commissioner of Police, within their local limits of jurisdiction, and other officers notified by Central Government or State Governments to take action against cable operators for violations of the provisions of the Act. No centralized database of the total number of registered cable operators and cases registered for violations, is being maintained.